

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-704/ND/2018

In the matter of :

RAP Energy Solutions (P) Ltd

..PETITIONER

Vs.

Punj-Lloyd Ltd

. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 23.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :-

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that the Order dated 12.6.2018 has been complied with and notice has been sent to the Corporate Debtor in relation to the next date of hearing. In relation to the same, proof of service has also been filed vide diary No.4488 dated 11.7.2018. Perusal of the Tracking report filed along with the Affidavit is available at Page-4 reflects that item has been delivered. However, this Tribunal is constrained to proceed with the matter in the absence of Corporate Debtor.

Post the matter on 27.8.2018 for enquiry.

— Sd —

(DR. V.K. SUBBURAJ,  
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit